

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2145
ANSWERED ON:18.12.2013
SHARING PATTERN FOR RTE ACT
Kanubhai Patel Jayshreeben

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Central Government has taken over a major portion of 65% grant allotted by the 13th Finance Commission for implementation of RTE Act and as a result thereof, the State Governments have to bear a major financial burden;
- (b) if so, the fact of the matter thereof and the reasons therefor;
- (c) whether the Central Government would bear 100% expenditure incurred/ likely to be incurred by the States on the implementation of the RTE Act to reduce their financial burden;
- (d) if so, the details thereof; and
- (e) whether the Central Government has any intention to withdraw the condition of increase of 8% expenditure on primary education during the next year to receive the grant of the 13th Finance Commission and if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

(a) to (e): Keeping in view the enhanced financial requirements to implement the Right of Children to Free and Compulsory Education (RTE) Act, 2009, the fund sharing pattern for Sarva Shiksha Abhiyan (SSA) between the Central and State Governments was retained at the 65:35 ratio instead of the approved sliding scale reduction to 50:50 in 2010-11 for a period of five years, with the fund sharing pattern in respect of the States in the North Eastern Region continuing in the 90:10 ratio. Concurrently, the 13th Finance Commission awarded Rs. 24,068 crore for elementary education for a five year period from 2010-15, on the proposal of the Ministry of Human Resource Development in order to offset the increased demand on the States in order to implement the RTE Act. These funds are made available to the States and have not been taken over by the Central Government.

The Section 7 of the RTE Act provides that the Central and State Governments will have concurrent responsibility for providing funds for carrying out the provisions of the RTE Act. There is no proposal to alter the responsibility for the provision of funds. The 13th Finance Commission award for elementary education stipulated that the States will increase their elementary sector outlay by 8% annually and there is no proposal to withdraw this condition.